

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD**


(MP) C.P. (I.B) No.20/9/NCLT/AHM/2019

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2019**

Name of the Company: Chhotulal Rawa Bhagwat
V/s.
Shree Maheshwar Hydel Power Corporation
Ltd.

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | K. Vaishnav | DAV | Petitioner |  |
| 2. | | | | |


ORDER

The Petitioner is represented through respective Learned Counsel(s).

This being a Special bench the matter could not be heard; hence the matter is adjourned.

List the matter on 24.01.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 19th day of December, 2019.